

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 27**

**IVN.P 17/2023 in C.P. (IB)/941(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 30.10.2023**

NAME OF THE PARTIES:    **MANOHAR      SALES      AGENCY      V/s**  
**DEVANG A MEHTA**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Mr. Manoj Mishra, Advocate appeared for the Petitioner.
2. Mr. Nitin Jain, Advocate i/b S. K. Singhi & Partners LLP appeared for the Intervenor.
3. Mr. Sanjay Dubey, Advocate appeared for the Respondent/Personal Guarantor.
4. Learned Counsel for the Personal guarantor informs that they have filed Writ Petition before the Hon'ble Supreme Court and the matter is listed on 02.11.2023.
5. Learned Counsel for the Petitioner informs that reply to the intervention application is ready and will hand over the copy to the Applicant and will file on the portal within one week.
6. List this matter on **05.12.2023** for hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**